

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 34/TT/2021

- Subject** : Determination of transmission tariff of 2019-24 tariff period for two no. of assets under “Green Energy Corridor ISTS-Part-D” in the Northern Region.
- Date of Hearing** : 22.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri R.B. Sharma, Advocate, BRPL
Shri Aman Malik, Advocate, RRVPNL
Shri S.S. Raju, PGCIL
Shri D.K. Baiswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for determination of transmission tariff for 2019-24 tariff period in respect of the following transmission assets under “Green Energy Corridor ISTS-Part-D” in the Northern Region:
- Asset-I:** Combined Asset consisting of a) 765 kV D/C Ajmer (New)-Bikaner (New) line along with 240 MVAR, 765 kV switchable line reactor and associated bays at Ajmer end and 330 MVAR, 765 kV switchable line reactor and associated bays at Bikaner end; b) 2 numbers of 765/400 kV 3X500 MVA ICT along with associated bays at Bikaner Sub-station; c) 1 number 765 kV, 3X110 MVAR Bus Reactor along with associated bays at Bikaner (New) Sub-station; d) 1 number of 400 kV, 125 MVAR Bus Reactor along with associated bay at Bikaner(New) Sub-station ; e) LILO of 01 ckt. of 400 kV Badhla (RVPNL) - Bikaner (RVPNL) D/C line at Bikaner (New) along with associated bays; and



Asset-II: 765 kV D/C Bikaner (new)-Moga line along with 2 numbers 330 MVAR, 765 kV Switchable line reactor and associated bays at Bikaner end and 2 numbers 330 MVAR, 765 kV switchable line reactor and associated bays at Moga end.

- b. The entire scope of the project is covered in the instant petition. The scope of the project was discussed and agreed in the 36th Standing Committee Meeting of Power System Planning of the Northern Region held on 13.7.2015 and 32nd TCC/36th NRPC meeting on Transmission for the Northern Region held on 23.12.2015 and 24.12.2015.
- c. The Investment Approval (IA) of the project was accorded by the Board of Directors of the Petitioner's Company on 5.5.2016.
- d. Assets-I and II were declared under commercial operation on 7.7.2019 and 11.3.2020 after a time over-run of 64 days and 312 days respectively. The time over-run was due to Right of Way issues. Detailed reasons and justifications for the time over-run have been given in the petition and prayed for condonation of time over-run in respect of both the assets.
- e. Cost details have been submitted in the petition and the estimated completion cost of both the assets is within the apportioned approved FR cost. Form 5 containing element-wise cost variation details has also been submitted with the petition.
- f. There was an inadvertent error in the Audited cost of the Auditor's Certificate as the civil building of the sub-station was booked in the civil and building. Revised Auditor's Certificate has been submitted vide affidavit dated 14.6.2021 alongwith detailed updated calculations of transmission tariff, Initial Spares, revised Forms and the same may be considered.
- g. In case of Asset-II, excess Initial Spares has been claimed with respect to transmission line because the same is essential for smooth running of the grid and the same may be allowed by exercising "Power to Relax" in terms of Regulation 76 of the 2019 Tariff Regulations.
- h. Additional information sought through Technical Validation letter has been filed vide affidavit dated 14.6.2021.
- i. Rejoinder to the reply of UPPCL has been filed vide affidavit dated 15.6.2021.

3. Learned counsel for RRVPNL sought a week's time to file reply in the matter.

4. The Commission directed the Petitioner to submit the following information supported by affidavit latest by 9.7.2021 with copy of the same to the Respondents:

- a. Legible copies of the Auditor's Certificates submitted vide affidavit dated 14.6.2021 in respect of both the assets.
- b. IDC discharge statement for Asset-I.
- c. Form-12 for both the assets.
- d. Detailed justification for claiming excess Initial Spares.



5. The Commission further directed RRVPNL to file its reply by 16.7.2021 with advance copy of the same to the Petitioner and the Petitioner to file rejoinder, if any, by 23.7.2021. The Commission also directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

